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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No 254/2001
in
OA No.22/98

New Delhi this the 3rd day of July, 2001

Hon'ble Shri V.K. Majotra, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

H.S.Mongia
r/o F-25, Kalkaji
New Delhi - 110 019.

... Applicant

VERSUS

1. Union of India through
Secretary
Ministry of Finance
Department of Revenue
North Block
New Delhi.
 2. Director General
Directorate General of Customs &
Central Excise
New Delhi.
- ... Respondents

O R D E R (By circulation)

Shri Shanker Raju, Member(J):

This RA has come by way of circulation. The applicant attempts to reargue the OA afresh by way of filing the present RA. We find that neither an error apparent on the face of the record nor discovery of any new material which warrants our interference in this RA. The present RA is beyond the scope and ambit of **Section 22(3)(f) of the CAT Act, 1985 read with** **Rule 17 of Central Administrative Tribunal (Procedure) Rules, 1987 read with Order 47 Rule 1 & 2 CPC.** In this view of ours, we are fortified by the ratio of K.Ajit Babu & Ors. Vs. Union of India & Others, 1998(1) SLJ SC 85. Accordingly RA 254/2001 in OA 22/98 is dismissed by circulation.

S. Raju

(SHANKER RAJU)
MEMBER(J)

V.K. Majotra

(V.K. MAJOTRA)
MEMBER(A)

-/rao/